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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No. 670 of 1986

K.C. Das Applicant
Versus

The Union of India & others... Respondents.

Hon'ble D.S.Misra-AM
Hon'ble G.S.Sharma-JM

This is a petition under section 19 of the Administrative Tribunal Act no.XIII of 1985 for various reliefs. Notice was issued to the respondents to show cause as to why the petition be not admitted. Reply has been filed by the respondents and rejoinder has also been filed on behalf of the applicant. At the time of hearing of this petition for admission, the learned counsel for the parties agreed that the applicant may get substantial relief, if the relief claimed under clause 'C' is allowed to him. The learned counsel for the applicant agrees that in case, two appeals dated 12.7.84 and 25.7.84 which are still pending with the respondents are decided, the applicant may get substantial relief and it will not be necessary to decide the entire case.

2. After a careful consideration of the contentions raised before us, we direct respondent no.2 to decide the appeals dated 12.7.1984 and 25.7.1984 filed by the applicant within a period of three months from today. The petition is disposed of accordingly at admission stage without any order as to costs.

Sharma
14.3.88
Member(A)

Subbarao
14.3.88
Member(J)

Dt/-14.3.1988/
Shahid.